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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.203/2004

this the 6th day of February, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)

1. Kishan Lal,  
S/o Shri Hari Prasad,  
R/o G.E.(North),  
Meerut Cantt.,  
Meerut, U.P.
2. Padam Singh,  
S/o Shri Shiv Charan,  
R/o 146, Purwa Ahiran,  
Budhana Gate,  
Meerut City, U.P.

... Applicants.

(By advocate: Shri U.S.Bisht)

Vs.

1. Union of India,  
through Ministry of Defence,  
New Delhi-110011.
2. Engineer-in-Chief's Branch,  
DHQ PO, Kashmir House,  
Rajaji Marg,  
New Delhi-110011.
3. C.W.E.,  
The Mall, Meerut Cantt.,  
Meerut, U.P.
4. G.E. (North),  
Meerut, U.P.
5. G.E. (South),  
Meerut, U.P.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

MA-174/2004

MA-174/2004 is allowed subject to just exceptions. Filing of the joint application is allowed.

OA-203/2004

2. The applicants seek benefits of Assured Career



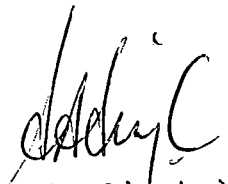
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(2)

Progression Scheme contending that they have completed 24 years of regular service. In this regard, they did not make any representation for claiming their right.

3. Therefore, we do not pass any order on merit except directing the applicants, if they so advised, may file a proper representation to the concerned authorities within one month, who may consider the same within four months and out come communicated to the applicants.

4. Subject to aforesaid, O.A. is disposed of.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/kdr/